

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 18.09.2015

OA No. 291/00527/2015

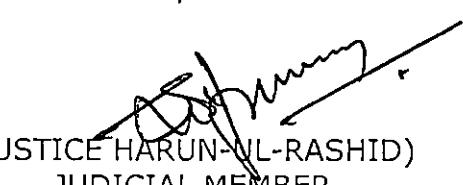
Mr. P.N. Jatti, counsel for applicant.

The Original Application is filed seeking a direction directing the respondents to decide the representation of the applicant dated 29.11.2014 (Annexure A/1) with further prayer to direct the respondents to pay the balance amount of Rs. 13,680/- out of the total amount of medical reimbursement bill for Rs. 25,680/-.

The grievance of the applicant is that though he submitted the medical reimbursement bill for a sum of Rs. 25680/-, the respondents have sanctioned only a sum of Rs. 12000/-. According to the applicant, a sum of Rs. 13680/- is due being the balance amount. The photocopy of the medical reimbursement bill for Rs. 25680/- is produced as Annexure A/2.

The applicant submitted a representation dated 29.11.2014 (Annexure A/1). It is contended that the Annexure A/1 representation is not considered till date. In the circumstances, this Tribunal is not inclined to examine the merits of the case in view of the fact that the representation is pending consideration.

In the facts and circumstances, the Original Application is disposed of directing the respondent no. 3 to consider and pass a reasoned and speaking order on Annexure A/1 representation dated 29.11.2014 within a period of three months from the date of receipt of a copy of this order. The applicant shall produce a copy of this order along with complete copy of paper book/OA before the respondent no. 3 within a period of fifteen days from today. In view of the limited relief granted, the Original Application is disposed of without issuing notice to the respondents.


(JUSTICE HARUN-UL-RASHID)
JUDICIAL MEMBER